

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 249/7/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.08.2019**

Name of the Company: Balaji Coal Pvt. Ltd.

V/s.

Swastik Coal Corporation Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARMISH K. SHAH	ASJ	Resp.	
2.				


ORDER


The Respondent is represented through their respective Learned Counsel(s).

None appeared for the Petitioner.

It is matter of record that on last occasion also none appeared for the Petitioner, it seems that Petitioner is not interested to pursue the matter, hence it is deserving to be dismissed for want of prosecution.

Accordingly, CP(IB) 249 of 2019 is dismissed being want of prosecution.


**(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)**


**(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)**

Dated this the 13th day of August, 2019.